

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (JUDI.)

FORM NO.4  
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWALIATI BENCH

ORDERSHEET

Original Application : 193 of 2003

Mise Petition No. :

Contempt Petition No. :

Review Application No. :

Applicants:- Prafulla Kalita

Respondents:- U.O.I & Ors.

Advocate for the Applicants:- H. Sarma, Y.S. Mannim

Advocate for the Respondents:- C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
	27.8.03.	Present: Hon'ble Mr. Justice D.N. Choudhury, Vice-Chairman Hon'ble Mr. K.V. Prahaladan, Member(A) Heard learned counsel for the parties. Issue notice on the respondents to show cause as to why the application shall not be admitted. Returnable by six weeks.
application is in form but not in time Interim Petition is filed/ not filed C.F or Rs. 50/- deposited TPO/BD No. 4 1591/74 26/8/03 <i>Alleged</i> <i>By. Revsd.</i> <i>27/8/03</i>	27/8/03	Issue notice on the respondents to show cause as to why the interim order as prayed for shall not be granted. Returnable by six weeks.
Notice intimated 8/8/03 to A/S for my the respondent No 1 to 4 by Regd. A.D. DINo 1875 & 1878 Std. 21/9/03 <i>319</i>		In the meantime, the order dated 7th July, 2003 posting the applicant from 1629 PC(P) Stk to 95 RCC(P) Ctk shall remain suspended till the returnable date.
		List on 30.9.03 for Admission.

*Ch. Prahledan*  
Member

*Vice-Chairman*

29.8.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. K.V. Prahaladan Administrative Member.

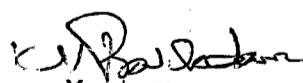
Registered this case as an M.P. Heard Mr. H. Sarma, learned counsel for the applicant and also Mr. A.K. Chaudhury, learned Addl. C.G.S.C. for the respondents

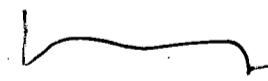
On perusal of the application and on consideration of the averments made in the application, it seems that there is some typographical error in indicating the place of posting of the applicant in our order dated 27.8.2003 in para 4 of the order. In the said order the place of posting of the applicant was indicated as 95 RCC (P) Ctk in place of 388 RMP (P) DPK, Tanakpur. The said typographical error is required to be corrected and accordingly the operative portion of the order should be read as follows :

" In the meantime, the order dated 7th July, 2003 posting the applicant from 1629 PG (P) Stk to 388 RMP (P) Dpk, Tanakpur shall remain suspended till the returnable date."

The typographical error is accordingly corrected.

Put up the matter on 30.9.2003 for admission.

  
Member

  
Vice-Chairman

mb

3  
O.A 193/03

Office Note	Date	Tribunal's Order
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Dy. Registrar,

29.9.2003

Tribunal's Order

A Letter No. 108/cel  
20/E1 dated 12.9.03  
is received from Sri  
J.S. Chaddha, Asstt. Adm  
officer Commanding 1629  
Ptmt Copy (G.R.E.F) regarding  
production of relevant  
records in O.A 193/03  
(P. Kolita vs. U.O.I. Govt).  
perhaps this maybe  
laid before the Honble  
Court for further order.

bb)

Mr. H. Sarme, learned counsel for the  
applicant, prayed for withdrawal of the  
applicant for want of jurisdiction. Mr.  
A.K. Chaudhuri, learned Addl.C.G.S.C. also  
submitted that this Tribunal has no jurisdic  
tion to adjudicate the issue raised  
in the application.

Accordingly, the application is  
disposed of on withdrawal.

KV Prakashan  
Member

Received  
23/9/03  
S.O.(5)

Recd.  
28/9/03

DR  
List of 30.9.03 as  
per orders on 29.8.03

80(5)  
DR  
Received copy  
Addl.C.G.S.C  
30/9/03

22.10.2003  
Copy of the order  
has been sent to  
the Office for issue  
the same to the  
applicant by post

5

Office Note	Date	Tribunal's Order
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State Election Authority  
Central Administrative Tribunal

21 AUG 2003

21 AUG 2003

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH  
AT GUWAHATI.

O.A. No. 193 /2003.

Sri Prafulla Kalita ..... Applicant.

-VRS-

Union of India & Ors ..... Respondents.

List of dates and Synopsis of the application.

17.5.1969 - Applicant was enroled as a Clerk in GRPF. Completed more than 34 years of service and promoted to Upper Division Clerk. Now serving at Khariabari, Dharmanagar, North Tripura.

07.02.03 - Policy guidelines regarding posting/transfer in respect of GRPF Subordinates. It states that as far as possible the GRPF Personnel be posted nearer to their home as ~~lastly~~ <sup>leg</sup> posting during last 4 years of their service.  
(Annexure-A  
Page 9 )

24.2.03 - Guidelines for the purpose of Zonalisation of BRO Sectors in Western Zone and Eastern Zone with regard to posting/transfer policy of Subordinate and accordingly requested for obtaining nominal roll of personnels indicating their zonal preference.  
(Annexure-B  
Page 10 )

16.06.03 - In pursuance to the said policy guidelines, the applicant filed application indicating his choice of posting at Eastern Zone as ~~lastly~~ <sup>leg</sup> of posting as less than 4 years of service is left till his date of super-annuation.  
Annexure-C  
Page 11 )

07.07.03 - Transfer order issued. Vide the said transfer order the applicant is transferred to Tanakpur, which falls in Western Zone and which will be effective from 31.8.03 without considering the application filed by the applicant inspite of fulfilling the criterias as mentioned in the guidelines.

22.7.03 - Applicant filed representation stating the whole facts. The representation has not been yet disposed of.

Prayer - I) Respondents to quash the order of posting/ transfer in respect of the applicant.  
II) Respondents to follow the policy guidelines dated 7.2.03 and 24.2.03 regarding posting/ transfer.

Interim prayer- Stay the operation of the impugned transfer order No.635/GP.IV/UDC/Steno-3/FA-5 dated 07.07.03 in respect of the applicant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH  
AT GUWAHATI.

(An application under section 19 of the  
Administrative Tribunal Act, 1985 ).

## BETWEEN

GS-140972L UDC

Prafulla Kalita

1629 Pioneer Coy (GREF)

Care H.Q. 42 QRTF

C/o 99 APO. .... Applicant.

-VRS-

The Union of India & Ors..... Respondents.

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For use in Tribunal's office

Date of filing :

Registration No.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH  
AT GUWAHATI.

(An application under section 19 of the Central  
Administrative Tribunal Act, 1985).

O.A. NO. 1/2003.

BETWEEN

GS-140972L UDC

Prafulla Kalita

1629 Pioneer Coy (GREF)

Care HQ 42 QRTE

C/o 99 APO,

Khasiabari, P.O. Panisagar,

Dharmanagar, North Tripura .... Applicant.

-AND-

1. The Union of India, represented  
by the Secretary to the Govt. of  
India, Ministry of Surface Transport  
and Highway, New Delhi.

2. The Major,

Senior Record Officer for OMC Records

Record Office, 'GREF', Dighi Camp, Pune-15.

3. Officer-in-Charge, Record Office GREF  
Dighi Camp, Pune-15.

4. Officer Commanding

1629 Pioneer Coy (GREF)

Khasiabari, P.O. Panisagar,

Dharmanagar, Tripura North.

..... Respondents.

Contd.....2

9  
Prafulla Kalita  
Applicant  
Through  
Hishank Soni  
Assisti  
26/8/03

Brajendra Mallick  
10

DETAILS OF APPLICATION

1) Particulars of the Order against which the application is made.

Transfer order passed by the Major Senior Record Officer for OIC Records (Respondent No.2) vide order under P.O. No.635/GP-IV/UDC/Steno-3/FA.5 dated 7.7.03 whereby the petitioner was transferred against his will in violation of the existing policy and guidelines whereby it has been specifically stated that as far as possible the GREF personnel will be posted nearer to their home as last leg posting during last 4 years of service depending upon availability of vacancies to enable them to settle down after retirement.

2) JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application for which he wants redressal is well within the jurisdiction of this Hon'ble Tribunal.

3) LIMITATION :

The applicant further declares that the application is within the limitation period prescribed under section 21 of the Administrative Tribunal Act, 1985.

4) FACTS OF THE CASE :-

4.1. That the applicant was enrolled as Clerk in GRPF on 17th May, 1969 and completed more than 34 years of service till date. During his long tenure of service, he was promoted to Upper Division Clerk and now he is serving at Khasiabari, Dharmanagar, North Tripura in 1629 Pioneer Coy (GREF), C/o 99 APO.

*Pratibha Kalia*

4.2. That there is a policy guidelines regarding posting/transfer in respect of GREF subordinates and as per the latest posting/transfer policy circulated vide H.Q. DGBR letter No.12520/PP/DGBR/EG.2 dated 7.2.03, the last leg posting read as follows:-

"As far as possible, the GREF Personnel will be posted nearer to their home as last leg posting depending upon availability of vacancies to enable them to settle down after retirement. Present H.Q. will forward the particulars application of the personnel six months in advance who are due for retirement during last 4 years of their service to GREF records alongwith the recommended place for posting indentified in proximity of home station to accomodate them nearer to their station to the extent feasible".

A copy of the said policy dated 7.2.03 is annexed herewith and marked as Annexure-A.

4.3. That thereafter vide circular No.12875/CEO-2002/DGBR/EG.2 dated 24.2.2003 for the purpose of zonalisation of BRO Sectors in Western Zone and Eastern Zone with regard to posting/transfer policy of subordinates, it was requested that nominal roll of personnel indicating their zonal preference be obtained from project HQrs and forwarded for specific implementation option for further examination for posting purpose.

A copy of the said circular dated 24.2.03 is annexed herewith and marked as Annexure-B.

4.4. That in pursuance to the said circulars dated 7.2.03 and 24.2.03 the applicant filed an application on 16.6.03 through proper channel requesting for last leg posting as his date of superannuation will be on 31.5.07 as per the service record and less than 4 years of service is left. Vide the said application, the applicant has stated his choice of posting. His first choice of posting is at Project Vartak at Tezpur, second choice at Project Dantak at Guwahati and 3rd choice at Project Sewak at Dimapur which falls within the Eastern Zone as the applicant is a permanent resident of Dekargaon, Sonitpur, Assam. The said application was forwarded vide letter No.11041/Clk/187/LIB dated 25.6.03 to the GREF Records Dighi Camp, Pune-15.

A copy of the said application dated 16.6.03 is annexed herewith and marked as  
Annexure-C.

4.5. That, thereafter, the office of the applicant has received the transfer order No.635/GP.IV/UDC/Steno-3/EA5 dated 7.7.03 issued by the Respondent No.2 on 21.7.03 whereby the applicant was transferred to Janakpur which falls in Western zone and the date to move was fixed on 31.8.03. It may be pertinent to mention herein that inspite of there being posts vacant in the choices of posting as mentioned by the applicant, his application had not at all been considered though he has fulfilled the criteria stipulated in the policy guidelines for posting/transfer.

The relevant part of the said transfer order dated 7.7.03 is annexed herewith and marked as Annexure-D.

4.6. That as the said transfer order dated 7.7.03 was issued in flagrant violation of their own policy guideline regarding last leg posting circulated vide circular dated 7.2.03 and 24.2.03 and also without considering the application dated 16.6.03 filed by the applicant showing his choices for last leg posting, the applicant immediately filed a representation through proper channel on 22.7.03 stating the whole facts and requested for diversion of posting. But his representation has not yet been disposed of.

A copy of the said representation is annexed herewith and marked as Annexure-E.

5) GROUND FOR RELIEF WITH LEGAL PROVISIONS

5.1. For that the action of the authorities in not following their own policy guidelines regarding last leg posting is illegal, arbitrary and highly discriminatory and as such it is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief.

5.2. That the concern authorities did not at all consider the application dated 16.6.03 filed by the applicant specifically stating his choice of last leg posting in different projects in Eastern Zone in pursuance to the policy guidelines dated 7.2.03 and 24.2.03 regarding last leg posting. Non consideration of the said application by the authority concerned is highly illegal, arbitrary and as such the transfer order dated 7.7.03 with regard to the applicant is liable to be set aside and quashed.

5.3. For that the concerned authority has not yet disposed of the representation dated 22.7.03 filed by the

applicant requesting for diversion of posting by stating the whole facts, which itself shows the malafide intention of the concerned authorities in transferring the applicant which will be effective from 31.8.2003 by flouting their own policy guidelines and as such the transfer of the applicant is honest in the eye of law and liable to be set aside and quashed.

5.4. For that in the policy guidelines dated 7.2.03 and 24.2.03, it has been specifically stated that as far as possible, the GREF personnel will be posted nearer to their home as last leg posting during last 4 years of their service. In pursuance to the said guidelines, though the applicant filed application showing his willingness to avoid the advantage as he falls within the criteria stipulated, the concerned authorities did not at all consider his application by flouting their own policy guidelines and as such the transfer order of the applicant is liable to be set aside and quashed.

5.5. For that in any view of the matter, the action of the authorities in discriminating the applicant and denying him from availing the advantages as per the policy guidelines inspite of fulfilling the criteria stipulated is bad in law and liable to be declared illegal and without any authority of law.

6) DETAILS OF THE REMEDIES EXHAUSTED:-

That the applicant had filed representation before the appropriate authorities without any effective result and till date his transfer order has not been deferred which is effective from 31.3.03.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT OR TRIBUNAL

The applicant further declares that no other application writ petition or suit in respect of the subject matter of this

Bogulal Kalita

5

instant application is filed before any other Court, authority or any other Bench of this Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SPUGHT FOR

The applicant prays that this Hon'ble Tribunal may be pleased to -

8.1. quash the order of posting/transfer in respect of the applicant as mentioned in order No.635/GP.IV/UDC/Steno-3/FA.5 dated 7.7.03;

8.2. Direct the respondents to follow the policy guidelines dated 7.2.2003 and 24.2.03 issued by the authorities regarding last leg posting of the GREF personnel.

8.3. pass any such further or other order or orders as this Hon'ble Tribunal may deem fit and proper.

9. INTERIM RELIEF PRAYED FOR :-

The applicant prays that this Hon'ble Tribunal may be pleased to stay the operation of the impugned transfer order No.635/GP.IV/UDC/Steno-3/FA-5 dated 7.7.03 in respect of the applicant.

10. The application is filed through Advocate.

11. Particulars of the IPO

1) I.P.O. NO. 9G 159408

2) Date : 26.8.03

3) To whom payable :

4) Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

VERIFICATION

I, Sri Prafulla Kalita, GS-1409722 UDC, aged about 56 years, permanent resident of Village Borjhar Saikia Chubri, P.O. Dekargaon Dist. Sontipur, Assam-784501, do hereby solemnly affirm and verify that the statements made in the accompanying application and in paragraphs 1, 2, 3, 4.1

are true to my knowledge, those made in paragraphs 4.2, 4.3 4.4 4.5 and 4.6 being matters of records are true to my information derived therefrom which I believe to be true and therests are my humble submissions made before this Hon'ble Tribunal. Annexures are true copies of the originals and I have not suppressed any material facts.

And I sign this verification on this the 26 th day of August, 2003 at Guwahati.

  
Signature.

ANNE XURE-A

Headquarters  
Dte. General Border Roads  
Seema Sadak Bhawan  
Ring Road, Delhi Cantt  
New Delhi-110010

12520/PP/DGBR/EG2 07 Feb 2003.

GREF Records  
Dighi Camp  
Pune 411 015.

POSTING CRITERIA

1. Reference Agenda Points discussed during CES Conference 2002 for revision of posting/transfer policy in respect of GREF Subordinates and your letter No.1403/Coord/Gen/54/CAS dated 20 Jan 2003.
2. The following amendment is hereby approved :-

'Read' "As far as possible the GREF Personnel will be posted nearer to their home as last leg posting depending upon availability of vacancies to enable them to settle down after retirement Project HQs will forward the particulars/application of the personnel six months in advance who are due to for retirement during last 4 years of their service to GREF Records alongwith the recommended place for posting identified in proximity of home station to accommodate them nearer to their station to the extent feasible.

sd/-

Sr. Adm Officer  
For DGBR.

Pratul Kaithe

Certified to be true copy

Pratul Kaithe  
Adm Officer

Dte General Border Roads  
Seema Sadak Bhawan  
Ring Road, Delhi Cantt  
New Delhi - 110 010

12875/CBO-2002/DGBR/EG2

24 Feb 2003

GREF Centre  
Dighi Camp  
Pune - 15

GREF Records  
Dighi Camp  
Pune - 15

REVIEW OF POSTING/TRANSFER POLICY -  
SUBORDINATE ZONALISATION OF BRO  
SECTORS IN WESTERN ZONE AND  
EASTERN ZONE

1. During the process of finalisation of zonalisation of BRO Sectors in two zone for posting purpose, it is viewed that option/preference of personnel for zone should be obtained by GREF Centre/Records through Project HQrs before posting system is zonalised and an evaluation or implementation plan of the proposal should be carried out by GREF Centre/Records.

2. In view of above, it is requested that nominal roll of pers indicating their zonal preference be obtained from Project HQrs and forward specific implementation option for further examination at this Dte before finalisation of zonalisation system of BRO Sectors for posting purpose to reach this Dte by 20 Mar 2003.

3. It may please be ensured that your letter should clearly state that HQ DGBR, GREF Centre/Records, Project Himank, Project Dantak (BCA) and units in HAA are outside of any zone.

*24.2.2.1 (i) (iv) (v)*

Sd/- X X X X X X X X X X  
(RP Singh)  
Sr Adm Officer  
Joint Director/EG2  
for Dir Gen Border Roads

C O P Y

RS VERMA/

*Certified to be true copy*

*Rajendra Kaitla*

*Hirshank  
Aneesh*

FROM : GS-140972L UDC  
PRAFULLA KALITA  
1629 PNR COY(GREF)  
C/O 99 APO

To

Officer-In-charge  
Record Office' GREF'  
Dighi Camp,  
Pune-15

(Through Proper Channel)

REQUEST FOR LAST LEG POSTING

Respected Sir,

1. Respectfully I beg to submit the following few facts for your kind consideration and favourable action please :-

(a) That Sir, I was enrolled in GREF on 17 May 1969 and completed 34 years service and my normal tenure in my present unit in May 2003. My date of birth is 17 May 1947.

(b) Since my date of superannuation will be on 31 May 2007(AN)(only 4 years service left for superannuation) I am due for Last Leg Posting as per latest posting policy circulated vide HQ DGBR letter No. 12520, P2/DGBR/EG2 dated 07 Feb 2003.

(c) Sir, I have also given my willingness for posting in Eastern Zone from my present unit as per zonalisation of BRO sectors called for vide HQ DGBR letter No. 12875/CBO-2002/DGBR/EG2 dated 24.2.2003.

2. In view of the above, it is my humble request to post me any one of the following unit, so that I can settle down my domestic problems and also to plan my post retirement life during this tenure. In this connection it is further submitted that during my entire service even after my service tenure at Leh(Himank), I have not got chance to serve in BCA/MCA consequent to HAA completed:-

1ST CHOICE :-

(a) HQ CE (P) Vartak	(c) ESD (GREF)	Project Vartak
(b) EBW (GREF)	(e) RTE, Vartak	
(d) 1441 BCC		
(f) 523 SS&TC		

2ND CHOICE

(a) HQ 47 BRTF	(b) 529 SS&TC	Project Dantak
(c) 1056 Fd Wksp	(d) 1644 PNR COY	(Non BCA)

3RD CHOICE

(a) HQ CE (P) Sewak	(b) 520 SS &TC	Project Sewak
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Thanking you Sir,

Your's faithfully,

*Kalita*  
(Prafulla Kalita )

GS-140972L UDC

RECOMMENDED / NOT RECOMMENDED

Dated : 16 Jun 2003

*Prafulla Kalita*

REQUEST FOR LAST LEG POSTING

1. GS No. 140972L Trade UDC Name PRAFULLA KALITA
2. Unit : 1629 FNR COY (GREF) TF : 42 BRTF Project: Setuk
3. Date of Appt : 17 May 1969 Date of Birth : 17 May 1947
4. Date of Retirement : 31 May 2007 (Superannuation)
5. Med Cat : GREF-I
6. Service profile:--

S/No	Period	Unit/Classifi	East	Service	Remarks
	From	To	Loc(P)	Fica	West in yrs

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Attached on a separate sheet

-----

7. Station where posting requested (a) Vartak (Tezpur)  
(b) Dantak (Guwahati)  
(c) Sewak (Dimapur)
8. a) Was a request for posting/ change of posting made earlier? : Yes, change of posting when I was erroneously posted from HQ 753 BRTF (HAA)(Leh) to 114 RCC (HA/MHA) Tuenchang) Nagaland and posting changed as per normal policy to 520 SS&TC(MHA) Dimapur)
- b) If so, how many times and when? : One time during Feb 97.
9. Reasons for request : Application attached.
10. a) Whether grounds on which request has asked is within the posting policy? : Yes
- b) If not, what is the compassion: NA for relaxing the condition?
11. Details of previous postings on compassionate/ medical grounds in the entire carrier so far is any.

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NIL

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Contd P...2....

- 13 -  
RESTRICTED

CERTIFICATE :-

I certify that to the best of my knowledge, the above service particulars are correct. I am aware that in case any particulars are found false, my case be rejected by the Board of Officers summarily and that I would be liable for disciplinary action.

Station : C/O 99 APO

( GS-140972-L UDC)  
PRAFULLA KALITA

Dated : 16 Jun 2003

Recommendation of OC Unit : Recommended/Not Recommended

Station : C/O 99 APO

(JARNAIL SINGH CHHABAD  
Asst Adm Officer, <sup>2</sup>  
Officer Commanding  
1629 PNR COY (GASB))

Dated : 16 Jun 2003

Recommendation of TF Cdr : Recommended/Not Recommended

Recommendation of CE (P) : Recommended/Not Recommended

RESTRICTED

certified to be true copy

Hisham Prm  
Adeeb

ANNEXURE "D"

RESTRICTED

REGISTERED BY POST / SDS  
Record Office "GREF"  
Dighi Camp Pune -15

P.O. No. 635/GP-IV/ UDC /Steno3/FA5  
1629 P NR COY <GREF>  
C/O - 99APO

07 Jul, 2003

(All concerned (P)/TF/(Unit)

POSTING/TRANSFER : GREF PERS

1. The following -posting are hereby ordered in the public interest :-

S/No.	GS No. Rank and Name	Posted from	Posted to	NRS	Move date
1	2	3	4	5	6
01	GS-08723 6H UDC Surinder Singh	WSD (P) Spk	83 RCC (P) Swk	Dimapur	31 Aug 2003
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
07	GS-14097 2L UDC Prafulla Kalita	1629 PC (P) Stk	388 CMF (P) Dtk	Tanakpur	-Do-
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
16	GS-15852 8X UDC Mohon Lal Pamta	95 RCC (P) Ctk	1629 PC (P) Stk	Dharmanagar	-Do-
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
.....	.....	.....	.....	.....	.....
48	GS-16042 5X Steno3 P.G. Radhakrishnan	64 RCC (P) Dtk (NBCA)	HQ CE (P) Spk	Jammu Tawi	-Do-

(Total forty eight postings only)

Prafulla Kalita

2. Instructions contained in Chapter 19 of ROI 1998 will be complied with. A copy of movement order will be endorsed to this office. Move will not be delayed for want of replacement. Replacement where necessary will be provided separately. No representation will be entertained for diversion/cancellation/deferral of posting.

3. In case, any indvl involved in disciplinary case or any case contemplated against him, he will not be dispatched till finalization of the case and this office will be informed immediately by signal.

4. In case of pers serving in HAA and posting order issued as above, will move on completion of 22 months physical service in HAA or 28 months gross service from the date of TOS whichever is earlier.

5. In case ACR is due, the same will be initiated before move of indvl. In this connection chapter 24, para 10 at page 241 of ROI 1998 refers.

6. Certified that the stay of the indvls on pmt posting to their new unit is excepted to exceed six months.

7. Completion of move will be intimated by unit concerned by signal to this office.

Sd/-  
( M.S. Waldia)  
Major  
Senior Record Officer  
For OIC Records

**Copy to :-**

HQ DGBR / BG2 (Pos/ Coord)  
Seema Sacal Bhawan  
Ring Road, Delhi Cantt  
New Delhi -10

**INTERNAL "NORMAL"**

Certified to be true (My  
Signature) Amritpal Singh  
Amritpal Singh  
Admiral

From : GS:140972L UDC  
PRAFULLA KALITA  
1629 PNR COY (GREF)  
C/O 99 APO

To

Officer In-Charge  
Record Office GREF  
Dighi Camp  
Pune-15

(Through proper Channel)

Respected Sir,

Sub: DIVERSION OF POSTING

1. Reference HQ CE(P) Setuk letter No.11041/CLK/187/EIB dated 25 Jun' 2003 and your posting order No.635/CP-IV/UDC/ Steno-3/EAS dated 07 Jul' 2003, received by this office on 21.Jul' 2003.
2. In this connection I would like to submit the following few facts for favour of your consideration and favourable action please :-
3. That Sir, I was enrolled in GREF on 17 May 1969 and completed 34 years 2 months service in Jul' 2003. The date of my birth is 17 May 1947.
4. Since my date of superannuation will be on 31 May 2007 as per service records and only 3 years 10 months in service is left for my superannuation, I am due for Last Leg Posting as per latest posting policy circulated vide HQ DGRR letter No.12520/PP/DGRR/EG2 dated 07 Feb 2003. Accordingly I have submitted an application dated 16 Jun 2003, addressed to your office and the same has been forwarded to your office by HQ CE(P) Setuk vide their letter No. 11041/CLK/187/EIB dated 25 Jun 2003.
5. In addition to the above, I have also given my willingness for posting in Eastern Zone from my present Unit called for vide HQ DGRR LETTER No. 12875/CBO-2002/DGRR/EG2 dated 24.2.2003. But it is seen from your posting order (Sl No.7) cited at reference that I have been posted to 368 RPL/65 RCC (P) Deepak without linking of my MIP Case.
6. In this connection also please refer your letter No. 1490/CP/UDC/122/CAS dated 17 May 2002 under which my case for posting on compassionate grounds has been turn down by your office asking wider choice for western sector. As such now I am asking for last leg posting only which is due for me as per policy.
7. Also it is submitted that for your kind information that during my entire service of 34 years even after my service tenure at Leh (Himank) I have not given chance to serve in BCA/MCA consequent to MAA completed and for which I have never been represented.

contd... P/2

Prafulla Kalita

Acting to 21 Jun 6by

Dushank Singh

Adviser

6. In view of the fact stated above, I once again request your honour to kindly consider my case with utmost sympathy and post me to any unit as mentioned in my application for Last Leg Posting dated 16 Jun' 2003 forwarded to your office vide HQ CE(P) Setuk letter quoted under reference by issuing a diversion posting order, so that I can settle down my domestic problems and also to plan my post retirement life during this tenure.

Thanking you sir,

Yours faithfully,

*(PRAFULLA KALITA)* UDC

Dated: 22 Jul' 2003

*certified to be true copy  
Jitendra An  
Aneka*